

MINUTES OF THE MEETING No. 25/08 HELD ON 3.10.2007
UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl. DGFT.

- **The 25/08 meeting of Advance Licensing Committee was held on 3.10.2007 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.**

- The Committee first considered minutes of the ALC meeting No. 224/08 for confirmation and confirmed and adopted the same without any change.

Case No A-760 NC No. 25/08 Dated 3.10.2007	M/s. Letra Graphix Ltd. F.No.01/83/162/336 /AM08/DES-IV RLA No. 08/24/40/72/AM07 Lic.No. 0810065462 Dt. 19.6.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and in the light of written comments of Deptt. IPP forwarded vide their U.O. No. nil dated 3.10.2007 decided to approve this case with 30% wastage for odd type of level

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-761 NC No. 25/08 Dated 3.10.2007	M/s. Redox Pharma Ltd. F.No.01/82/50/ 99/AM07/DES-IV RLA No. 05/24/40/92/AM08 Lic.No. 0510203860 Dt. 18.5.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of Chemical Division stated that the information had been called for from the firm vide letter dated 7.9.07 and that reply is awaited. The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on

31.10.2007.

Case No A-762 NC No. 25/08 Dated 3.10.2007	M/s. Anus Laboratories Ltd. F.No.01/82/50/ 886/AM07/DES-IV RLA No. 09/24/40/411/AM07 Lic.No. 0910028963 Dt. 10.1.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dt. 26.3.2007 issued by the Deptt. of C&PC (Ch.. Div.)

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-763 NC No. 25/08 Dated 3.10.2007	M/s. Asha Penn Color Pvt. Ltd. F.No.01/83/50//AM07/DES-IV RLA No. 03/94/40/5/AM08 Lic.No. 0310426664 Dt.13.4.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 31.10.2007.

Case No A-764 NC No. 25/08 Dated 3.10.2007	M/s. Atul Limited F.No.01/83/50/99/AM08/DES-IV RLA No. 08/24/40/4/AM08 Lic. No.0810064853 Dt. 16.5. 2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and in the light of written

comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/109/2007-PC.II dated 6.9.2007 and decided to approve this case as under:-

Item of Export

Hardener Lapox EC ----- 1 kg.

Item of Import

1. Epichlorohydrin-----0.153 kgs.
2. Cresol (Ortho Cresol)----- 0.176 kgs.
3. Hexahydrophthalic Anhydride-----0.802 Kg.
4. Tetrahydrophthalic Anhydride-----0.070 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-765 NC No. 25/08 Dated 3.10.2007	M/s. Hindustan Polyamides & Fibres Ltd, F.No.01/82/50/219/AM08/DES-IV RLA No. 03/94/40/59/AM08 Lic.No. 0310428204 Dt. 27.4.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and in the light of written comments of Dept. of C&PC (Chem. Div.) forwarded vide their U.O. No. 14010/14/2005/Ch.-II dated 1.10.2007 and decided to approve this case as under:-

Item of Export

Ortho Tertiary Butyl Cyclohexyl -----1 kg.
Acetate/Ortho tertiary Butyl Cyclohexyl

Acetate-Super

Item of Import

1. Ortho Tertiary Butyl Phenol----- 0.820 kg
2. Acetic Anhydride -----0.575 kg.
3. 5% Ruthernium on carbon Catalyst-----0.000015 kg.

It is not clear , how the party will produce Hydrogen from Methanol, so methanol is not recommended for import.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No A-766 NC No. 25/08 Dated 3.10.2007	M/s. Victor Chemie-Colour (I) Pvt. Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 03/94/40/1/AM08 Lic.No. 0310434505 Dt. 29.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 31.10.2007.

Case No A-767 NC No. 25/08 Dated 3.10.2007	M/s. Rallis India Ltd.. F.No.01/83/50/ /AM08/DES-IV RLA No. 03/94/40/2511/AM08 Lic.No. 0310433412 Dt. 21.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 31.10.2007.

Case No A-768 NC No. 25/08 Dated 3.10.2007	M/s. Sterling Auxiliaries (P) Ltd. F.No.01/83/162/ 157/AM08/DES-IV RLA No. 03/95/40/138/AM08 Lic.No. 0310432838 Dt. 15.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 31.10.2007.

Case No A-769 NC No. 25/08 Dated 3.10.2007	M/s. Modern Insecticides Ltd. F.No.01/82/50/1617/AM07/DES-IV RLA No. 30/24/40/62/AM07 Lic.No. 3010050362 Dt.5.1.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.15022/7/2007/Ch.II dated 3.10.2007 and decided to approve this case as under:-

Item of Export

Dimethoate 40% EC-----1 kg.

Item of Import

1. Dimethoate Technical (96% Minimum) -----0.380 kg.
2. Emulsifer and Stablizer-----0.240 kg.
(containing 15% Cyclohexanone)
3. Solvent (Aromex/C-9) -----0.105 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-770 NC No. 25/08 Dated 3.10.2007	M/s. Amtex Dye chem Inds. F.No.01/87/50/928 /AM08/DES-IV RLA No. 8/24/40/311/AM07 Lic.No. 0810062600 Dt. 24.1.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/60/2004/Ch.II dated 3.10.2007 and decided to approve this case as under:-

Item of Export

Reactive Blue CRX -----1 kg.

Item of Import

1. Ortho Amino Phenol ----- 0.502 kg.
2. Ortho Nitro Toluene ----- 1.112 kg.
3. Copper Sulphate -----0.502 kg.
(Penta Hydrate)
4. Benzaldehyde-----0.0.273 kg.
5. Cyanuric Chloride-----0.253 kg.

6. Vinyl sulphone N Ethyl -----0.384 kg.

7. Sodium Carbonate-----0.138 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-771 NC No. 25/08 Dated 3.10.2007	M/s. Mohini Organics Pvt. Ltd. F.No.01/83/50/ 1892/AM07/DES-IV RLA No. 03/95/40/1536/AM07 Lic.No. 0310424675 Dt. 28.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 31.10.2007.

Case No A-772 NC No. 25/08 Dated 3.10.2007	M/s. Nichiplast India Pvt. Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 05/24/40/876/AM08 Lic.No. 0510200569 Dt. 7.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided call for the following information from the firm as under :-

1. Area of the export Product.
2. % of solid content of adhesive.
3. wastage claim of each product.
4. GSM of elastic fabric

Accordingly the case may be re-listed on 31.10.2007

Case No A-773 NC No. 25/08 Dated 3.10.2007	M/s. Ishita Drugs & Industries Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 08/24/40/370/AM07 Lic.No. 0810064159 Dt. 10.4.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms for the export product Sulfonilamide and in the light of written comments of Depts. of C&PC (Chem Division) forwarded vide their U.O. No.14010/134/2005/Ch.II dated 12.5.2006 and decided to transfer the case to NC-III.

Case No A-774 NC No. 25/08 Dated 3.10.2007	M/s. Natural Product Manufacturers F.No.01/85/50/43/AM08/DES-IV RLA No. 02/24/40/109/AM08 Lic.No. 0210102129 Dt. 4.4.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided call for the following information from the firm as under :-

5. Composition of export item.
6. Stage wise wastage.
7. Conversion ratio of Sticklac to seedlac.
8. Consumption and production data duly certified by Central Excise.

Accordingly the case may be re-listed on 31.10.2007

Case No A-775 NC No. 25/08 Dated 3.10.2007	M/s. Natural Product Manufacturers F.No.01/85/50/236/AM07/DES-IV RLA No. 02/24/40/327/AM07 Lic.No. 0210098399 Dt. 21.2.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided call for the following information from the firm as under :-

9. Composition of export item.
10. Stage wise wastage.
11. Conversion ratio of Sticklac to seedlac.
12. Consumption and production data duly certified by Central Excise.

Accordingly the case may be re-listed on 31.10.2007

Case No A-776 NC No. 25/08 Dated 3.10.2007	M/s. Sterling Auxiliaries (P) Ltd. F.No.01/83/162/ 882/AM08/DES-IV RLA No. 03/95/40/1564/AM07 Lic.No. 0310427360 Dt. 21.6.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 31.10.2007.

Case No A-777 NC No. 25/08 Dated 3.10.2007	M/s. Roha Dye Chem F.No.01/83/162/ 263/AM08/DES-IV RLA No. 03/95/40/68/AM08 Lic.No. 0310423075 Dt. 28.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/143/2004 Ch.II dated 30.03.2006 decided to approve this case on repeat basis as under:-

Item of Export

Sunset Yellow (Food yellow 3).....1 kg.
(C.I.No. 15985) (Dye content: 85%)

Item of Import

1. Aniline.....0.375 kg.
Or
Sulphanilic Acid.....0.625 kg.
 2. Beta Naphthol.....0.527 kg.
 3. Sodium Nitrite.....0.184 kg.
 4. Caustic Soda.....0.250 kg.
 5. Soda Ash.....0.432 kg.
 6. Sodium Acetate.....0.100 kg.
- (8. HDPE Granules (LDPE Granules may be allowed as per general packing Policy).

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-778	M/s. Synergy Natural Cares
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NC No. 25/08 Dated 3.10.2007	F.No.01/83/162/ 884/AM08/DES-IV RLA No. 05/24/40/920/AM07 Lic.No. 05100201939 Dt. 30.3.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 31.10.2007.

Case No A-779 NC No. 25/08 Dated 3.10.2007	M/s. Sanchi Chemical Pvt. Ltd. F.No.01/83/50/ 1829 /AM07/DES-IV RLA No. 11/24/40/19/AM07 Lic.No. 1110015083 Dt. 20.3.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No. 14010/4/2005-Ch.II dated 5.9.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under:

Export product

Acid Blue 9-----1kg
(Dye content 50%)

Import items

1. Ethyl Benzyl Aniline-----0.383 kg
2. Ortho formyl benzene sulphonic acid-----0.170 kg
(Benzaldehyde-2-sulfonic Acid sodium

(Role of Propylene glycol is not clear, in the process and so not recommended)

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-780 NC No. 25/08 Dated 3.10.2007	M/s. Kajaria Ceramics Ltd. F.No.01/83/50/ 1708/AM07/DES-IV RLA No. 05/24/40/954/AM07 Lic.No. 05100200113 Dt. 27.2.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of following information from the firm, as per the written comments dt. 3.10.2007 from Deptt. of IPP .

1. Area of export product.
2. Production/consumption data duly certified by Central Excise.

Accordingly the case may be re-listed on 31.10.2007.

Case No A-781 NC No. 25/08 Dated 3.10.2007	M/s. Silver Oak Lab (P) Ltd. F.No.01/83/162/906 /AM08/DES-IV RLA No. 05/24/40/56/AM08 Adv. Lic. No. 0510203159 dt. 3.5.2007
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of following information from the firm, as per the written comments dt. 4.7.2007 from Deptt. of IPP .

1. Nett weight of each export product.

2. Qty of various Import raw material required for each of export product.
3. Copy of approved formulation under Drug & cosmetics Act.
4. Calculation sheet to arrive at the qty. of imported input.

Accordingly the case may be re-listed on 31.8.2007.

Case No A-782 NC No. 25/08 Dated 3.10.2007	M/s. Krishna Chemical Industries F.No.01/83/50/1725/AM07/DES-IV RLA No. 34/24/40/277/AM07 Lic. No. 3410018200 Dt. 28.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms for the export product **5-Amino Phthalide** and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/134/2005/Ch.II dated 12.5.2006 and decided to transfer the case to NC-III.

Case No A-783 NC No. 25/08 Dated 3.10.2007	M/s. Monomer Chemical India Pvt. Ltd. F.No.01/83/50/1642/AM07/DES-IV RLA No. 03/95/40/1365/AM07 Lic. No. 0310419570 Dt. 14.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/20/2005/Ch.II dated 7.8.2007 and decided to approve this case as under:-

Item of Export

VAT Black 25 MD(N) -----1 kg.
(Dye content 24.7 %)

Item of Import

- 1 VAT Black 25 CDP crude----- 0.275 kg.
- 2 Sodium Lignin Sulfonate (Borresperse 3A)----- 0.608 kg.
- 3 Naphthalene Sulphonate Formaldehyde condensate-----0.167 kg.

Item of Export

VAT Violet 1 MD(N) -----1 kg.
(Dye content 18.09 %)

Item of Import

- 1 VAT Violet 1 CDP crude----- 0.201 kg.
- 2 Sodium Lignin Sulfonate ----- 0.685 kg.
- 3 Naphthalene Sulphonate Formaldehyde condensate-----0.164 kg.

Item of Export

VAT Blue 4 MD(N) -----1 kg.
(Dye content 19.6 %)

Item of Import

- 1 VAT Blue 4 CDP crude----- 0.218 kg.
- 2 Sodium Lignin Sulfonate ----- 0.626 kg.
- 3 Naphthalene Sulphonate Formaldehyde condensate-----0.158 kg.

Item of Export

VAT Yellow 2 MD(N) -----1 kg.

(Dye content 16.2 %)

Item of Import

- 1 VAT Yellow 2 CDP crude----- 0.180 kg.
- 2 Sodium Lignin Sulfonate ----- 0.703 kg.
- 3 Naphthalene Sulphonate Formaldehyde condensate-----0.167 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-784 NC No. 25/08 Dated 3.10.2007	M/s. Kalpatru Organics Pvt. Ltd. F.No.01/83/50/1704/AM07/DES-IV RLA No. 03/94/40/965/AM07 Lic.No. 0310423828 Dt.21.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 31.10.2007.

Case No A-785 NC No. 25/08 Dated 3.10.2007	M/s. Metal Impregnation (I) Pvt. Ltd. F.No.01/83/162/830/AM07/DES-IV RLA No. 31/80/40/70/AM01 Lic. No. 3110001323 Dt.26.5.2005.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by C&PC (Ch.) dt. 13.6.2007.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No A-786 NC No. 25/08 Dated 3.10.2007	M/s. SMB Corporation of india F.No.01/83/50//AM07/DES-IV RLA No. 03/95/40/1228/AM07 Lic.No. 0310415594 Dt. 12.1.2007
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms for the Export Product "Surgical suture".

The Committee considered the case as per agenda. The representative of C&PC (PC. Div.) present in the meeting and on the basis of verbal comments dt. 3.10.2007 offered by him the Committee decided to approve the case as under.

Item of import at sr. No. 1 --- With net + 1% wastage and accountability

Item of import at sr. No. 2--- packing material as packing policy.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No A-787 NC No. 25/08 Dated 3.10.2007	M/s. Sriram Compounds F.No.01/83/50/511/AM08/DES-IV RLA No. 5/24/40/193/AM08 Lic. No. 05102044786 Dt. 12.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and noted that the information furnished by the firm is not complete and decided to defer consideration of the case for four weeks for want of following information from the firm, as per the written comments dt. 3.10.2007 from Deptt. of IPP .

1. % solid content in import item No. 1 & 2.
2. Copy of SSI registration Certificate.

Accordingly the case may be re-listed on 31.10.2007.

Case No C-55 NC No. 25/08 Dated 3.10.2007	M/s. Sood Paper & Allied Chemicals F.No.01/83/162/190/AM08/DES-IV
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The Committee considered the case as per agenda for Modification of SION A-2873. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of verbal comments dt. 3.10.2007 offered by him the Committee decided to amend the SION and allowed Gum Rosin containing 90+/-2% Abietic Acid in place of Gum Rosin containing 90+/-2% Abietic Acid.

Case No C-56 NC No. 25/08 Dated 3.10.2007	M/s. Featherlite Office System (P) Ltd. F.No.01/83/50/Dy. No. 92/AM08/DES-IV
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The Committee considered the case as per agenda for clarification of SION at Sr. No. A-3552.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 31.10.2007.

Case No C-57 NC No. 25/08 Dated 3.10.2007	M/s. Transpek Industry Ltd. F.No.01/83/162/441/AM08/DES-IV
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The Committee considered the case as per agenda for fixation of SION for the export product Purified Terephthaloyl Chloride.

The Committee considered the case as per agenda. The representative of C&PC (Chem. Div.) present in the meeting and on the

basis of verbal comments dt. 3.10.2007 offered by him the Committee decided to advice the firm to furnish Central Excise Certified Data of consumption and production for last two years (2005-06/2006-07). Accordingly the case may be re-listed on 31.10.2007.

Case No M-390 NC No. 25/08 Dated 3.10.2007	M/s. Artek Surfin Chemicals Ltd. F.No.01/87/50/1035/AM05/DES-IV RLA No. . 03/24/40/1669/AM05 Lic. No. 0310301504 Dt. 9.11. 2004.
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The Committee considered the subject Para 4.7 case as per agenda for amendment in I/O norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.10.2007.

Case No M-391 NC No. 25/08 Dated 3.10.2007	M/s. Amsal Chem Pvt. Ltd. F.No.01/83/162/456/AM07/DES-IV
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The Committee considered the case as per agenda for modification of DEPB entry at S.No. 55.

The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.

Case No M-392 NC No. 25/08 Dated 3.10.2007	M/s Mehir Chemical (P) Ltd. HQ F.No.01/82/50/79/AM07/DES.IV RLA F.No. 03/95/040/65/AM07 Adv.Lic.No.0310376902 dt. 21.4.2006
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The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.14010/43/2003-Ch.III dated 3.10.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under:

Export product

Optical Whitening agent Optima White RS ----- 1kg.
Ultra White SFRI
Containing :1,4 Bis (O Cyano-Styryl) Benzene 14.7%)

Import items

1. 1,4 bis (O-Cyano-styryl) Benzene -----0.148 kg
2. Dispersing Agent-----0.116 kg
3. Vinyl Pyrollidon Co-polymer (Solid content 30% Aqueous solution)—0.088 kg
4. Wetting agent-----0.021 kg
5. Mono Ethylene Glycol-----0.140 kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No M-393 NC No. 25/08 Dated 3.10.2007	M/s. Innovassynth Technologies (I) Ltd. F.No.01/82/162/861/AM07/DES-IV
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The Committee considered the subject case as per agenda for conversion of existing DTA unit into EOU & ratification of adv. authorization and noted that item of exports are research chemicals and specialized products. It has been decided to advice the firm to furnish Central Excise certified data of production and consumption for last two years to Technical Authority.

Accordingly the case may be re-listed on 31.10.2007.

Case No M-394 NC No. 25/08 Dated 3.10.2007	M/s Aries dye Chem Industries HQ F.No.01/87/162/598/AM07/DES.IV RLA F.No. 08/24/040/293/AM06
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and in the light of written comments of Dept. of C&PC (Chem. Div.) forwarded vide their U.O. No. 14010/116/2004-Ch.-II dated 15.5.2006 decided to approve this case on repeat basis as under:-

Item of Export

Acid Brown 75----- 1 kg.

1. H Acid -----0.460 kg.
2. Resorcinol -----0.158 kg.
3. Sodium Picramate-----0.312 kg.
4. Para Nitro Aniline -----0.190 kg.
5. Sodium Nitrite -----0.297 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-395 NC No. 25/08 Dated 3.10.2007	M/s Filtra Catalysts & Chemicals Ltd. HQ F.No.01/82/50/792/AM06/DES.IV RLA F.No. 03/94/040/755/AM06 Adv.Lic.No.03103551865 dt. 17.10.2005
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The Committee considered the representation of the firm for amendment in I/O Norms under para 4.7 of HBP as per agenda.

The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (Chem. Div.) forwarded vide their U.O. No. 14010/140/2005-Ch.-II dated 11.8.2006 decided to approve this case on repeat basis as under:-

Item of Export

2,6, Xylidine----- 1 kg.

1. Phenol-----0.897 kg.
2. Methanol -----0.671 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-396 NC No. 25/08 Dated 3.10.2007	M/s Rallis India Ltd. HQ F.No.01/83/162/387/AM08/DES.IV
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The Committee considered the representation of the firm for clarification on I/O norms for pesticides Formulation and noted that items are particularly for formulation of pesticides. CIB registration is required and pro-rata approval is not agreed. The firm is therefore requested to apply under Para 4.7 for formulation.

Case No M-397 NC No. 25/08 Dated 3.10.2007	M/s Tipco Industries, Mumbai HQ F.No.01/83/162/88/AM08/DES.IV
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The Committee considered the representation of the firm for clarification regarding import of phenol. & phenol Tech. for the export product Powder phenol resin and decided that redeemed licences can not be considered for clubbing. It is also clarified that Phenol and Phenol Tech. may be considered same item for manufacturing of the phenol resin under SION H 396 and A 1846.

Case No M-398 NC No. 25/08 Dated 3.10.2007	M/s Rallis India Ltd. HQ F.No.01/83/50/664/AM05/DES.IV RLA F.No. 03/24/040/2143/AM05 Adv.Lic.No.0310310242 dt. 3.1.2005
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The Committee considered the representation of the firm for amendment in I/O Norms under para 4.7 of HBP as per agenda.

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007

Case No M-399 NC No. 25/08 Dated 3.10.2007	M/s Rallis India Ltd. HQ F.No.01/83/50/402/AM05/DES.IV RLA F.No. 03/24/040/1393/AM05 Adv.Lic.No.0310296361 dt. 11.10.2004
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The Committee considered the representation of the firm for amendment in I/O Norms under para 4.7 of HBP as per agenda.

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007

Case No M-400 NC No. 25/08 Dated 3.10.2007	M/s.Silver Oak Laboratories Pvt.Ltd. F.No.01/83/50/310/AM07/DES-IV RLA No. 05/24/40/246/AM07 Lic. No. 0510184739Dt. 16.06.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms for the Export Product “Cooling Foot & Leg Gel” and noted that D/L was issued for 6 items and the firm has given the reply for 4 items only. D/L may be issued to the firm requesting to give copy of approved formulation under Drug and Cosmetic Act for remaining two items. Accordingly the case may be re-listed on 31.10.2007

Case No M-401 NC No. 25/08 Dated 3.10.2007	M/s. Artek Surfin Chemicals Ltd. F.No.01/87/50/727/AM04/DES-IV RLA No. . 03/24/40/1209/AM05 Lic. No. 0310288161 Dt.25.8 2004.
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The Committee considered the subject Para 4.7 case as per agenda for amendment in I/O norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.10.2007

Case No M-402 NC No. 25/08 Dated 3.10.2007	M/s. Artek Surfin Chemicals Ltd. F.No.01/87/50/963/AM06/DES-IV RLA No. 03/94/40/748/AM06 Lic. No. 0310355078 Dt. 10.11 2005.
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The Committee considered the subject Para 4.7 case as per agenda for amendment in I/O norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.10.2007

Case No M-403 NC No. 25/08 Dated 3.10.2007	M/s. Siddhi Vinayaka Spechem Pvt. Ltd. Bangalore F.No. 01/87/50/1441/AM06/DES- VIII RLA No.07/24/40/915/AM06 Adv. Lic. No. 0710043512 Dated: 06.03.2006
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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.10.2007

Case No M-404 ALC No. 25/08 Dated 3.10.07	M/s. Soni Polymers Pvt. Ltd. F.No.01/83/50//AM07/DES-IV RLA No. 03/95/40/405/AM07 Lic. No. 0310391707Dt. 27.07.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded

vide their U.O. No. 46011/224/2005-PC.II dated 20.9.2007 and decided to approve this case as under:-

Item of Export

Glue Stick of Assorted Weights/Sizes 8gms, -----1255250 PCs
15 gms, 25 gms and 35 gms (Net weight of Glue content in the
export product----20,000 kg.

Item of Import

Poly Viny Pyrollidone----- 4000 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-405 ALC No. 25/08 Dated 3.10.07	M/s. Moraya Global Ltd. F.No.01/82/50/726/AM07/DES-IV RLA No. 03/95/40/539/AM07 Lic. No. 0310394204 Dt. 10.08.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/23/2006/Ch.II dated 24.4.2007 decided to approve this case as under:-

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/23/2006/Ch.II dated 24.4.2007 decided to approve this case as under:-

Item of Export

Ethyl Linalool ----- 1 kg.

(pure min. 99%)

Item of Import

Ethyl Laniabool Technical ----- 1.15 kg.

(Purity 90% max.)

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-406 ALC No. 25/08 Dated 3.10.07	M/s. ICI India Ltd. F.No.01/82/50/655/AM06/DES-IV RLA No. 02/24/40/ 132/AM05 Lic. No. 0210082183 Dt. 20.9.2005.
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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms and decided to call for Shipping Bills having description of export product and import product and defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.10.2007

Directorate General of Foreign Trade

Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 25/83-ALC1/2007 MEETING DATE : 03.10.2007

1	Case No.:11/4/82-ALC1/2006	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01504/AM06/	RLA File :02/24/040/00289/AM06/	Lic.No/Date:0210087410 22.03.2006	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 31.10.2007.

2	Case No.:13/14/83-ALC1/2006	Party Name:STERLING ENTERPRISES,	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00238/AM07/	RLA File :03/95/040/01472/AM06/	Lic.No/Date:0310382468 31.05.2006	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. After collecting application from firm/RLA it should refer to TA.Accordingly the case may be re-listed on 31.10.2007			

3	Case No.:13/20/82-ALC1/2006	Party Name:EIH LTD.	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Case Rejected
	HQ File :01/82/050/00503/AM07/	RLA File :05/24/040/00238/AM07/	Lic.No/Date:0510185520 29.06.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to close the case as the firm has not given reply of the deficiency letter issued by this office on 31.1.2007 . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

4	Case No.:75/25/82-ALC1/2006	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/00596/AM07/	RLA File :02/24/040/00113/AM07/	Lic.No/Date:0210091704 24.07.2006	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 31.10.2007.			

	Case No.:58/25/82-ALC1/2006	Party Name:HERANBA INDUSTRIES LTD.	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Case Approved
	HQ File :01/82/050/00783/AM07/	RLA File :03/94/040/00309/AM07/	Lic.No/Date:0310395634 22.08.2006	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.15022/20/2006/Ch.II dated 5.3.2007 decided to approve this case as under:-

Item of Export

Cypermethrin 10% EC-----1 kg.

Item of Import

1 ISOBUTYLENE-----0.028 kg.

2 ACRYLONITRILE-----0.0305 kg.

3 ACETONITRILE-----0.0032 kg.

4 TRIETHYLAMINE-----0.0028 kg.

5 CARBON TETRA CHLORIDE-----0.088 kg.

6 THIONYL CHLORIDE-----0.1108 kg.

7 DIMETHYL FORMAMIDE-----0.004 kg.

8 CAUSTIC SODA FLAKES-----0.192 kg.

9 BORON TRIFLUORIDE DIMETHYLETHE-----0.005 kg.

10 METAPHENOXY BENZALDEHYDE-----0.054 kg.

11 TERABUTYL AMMONIUM BROMIDE -----0.0004 kg.

12 SODIUM CYANIDE-----0.0122 kg.

13 EMULSIFIER-----0.088 kg.

14 SOLVENT CEENINE-----0.780 kg.

(SOLVESSO-100SOLGAD-100SOLVENT NAPHTHA-L)

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

6	Case No.:2/33/81-ALC2/2006	Party Name:VEM TECHNOLOGIES P.LTD.,	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00469/AM07/	RLA File :09/24/040/00231/AM07/	Lic.No/Date:0910027580 15.09.2006	Defer Date:31.10.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda.The representative of PC. Division stated that the information had been called for from the firm vide letter dated 13.8.07 and that reply is awaited.The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 31.10.2007.			

7	Case No.:13/35/82-ALC1/2006	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01173/AM07/	RLA File :10/24/040/00074/AM07/	Lic.No/Date:1010024638 19.10.2006	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 31.10.2007.			

8	Case No.:22/35/82-ALC1/2006	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01246/AM07/	RLA File :17/24/040/00056/AM07/	Lic.No/Date:1710001454 31.10.2006	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.10.2007.			

9	Case No.:20/35/82-ALC1/2006	Party Name:HINDUSTAN LEVER LIMITED	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01231/AM07/	RLA File :03/94/040/00845/AM07/	Lic.No/Date:0310406383 02.11.2006	Defer Date:31.10.2007

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 31.10.2007

10	Case No.: 1/40/82-ALC1/2006	Party Name:GOLD PLUS GLASSES INDIA LTD,	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status: Case Approved
	HQ File :01/82/050/01258/AM07/	RLA File :05/24/040/00427/AM07/	Lic.No/Date:0510193878 07.11.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o IPP vide their letter dated 3.10.2007 decided to approve the case as under:			
	Item of Export The description of export item following should be added containing min. 25059.2 meter of 6.00 mm Aluminium Spacer Bar, 626.6 kg of Molecular Sieves & 2810.0 kg. of Silicon Sealant” Item of Import Import may be allowed as applied for taking cue from SION at Sr. No. A-1060 RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

11	Case No.: 13/34/82-ALC1/2006	Party Name:DHUPAR CHEMICALS PVT.LTD	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status: Deffered and Re-indexed
	HQ File :01/82/050/01277/AM07/	RLA File :06/81/040/00038/AM07/	Lic.No/Date:0610011376 10.11.2006	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. The representative of Chemical div. stated that this pertains to DIPP. Accordingly the case may be re-listed on 31.10.2007.			

12	Case No.: 5/41/80-ALC2/2006	Party Name:FIRE SAFETY DEVICES PVT. LTD.	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status: Deffered and Re-indexed
	HQ File :01/80/050/00934/AM07/	RLA File :05/24/040/00671/AM07/	Lic.No/Date:0510194779 21.11.2006	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.10.2007.			

13	Case No.: 24/41/83-ALC1/2006	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status: Case Rejected
	HQ File :01/83/050/01011/AM07/	RLA File :05/24/040/00696/AM07/	Lic.No/Date:0510195971 11.12.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to close the case as the firm has not given reply of the deficiency letter issued by this office on 20.2.2007 . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

14	Case No.: 3/44/85-ALC3/2006	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status: Deffered and Re-indexed
	HQ File :01/85/050/00187/AM07/	RLA File :31/24/040/00312/AM07/	Lic.No/Date:3110027587 18.12.2006	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of following information from the firm, as per the written comments dt. 3.10.2007 from Deptt. of IPP . 1. Details of indigenous inputs if any with their qty. Accordingly the case may be re-listed on 31.10.2007.			

15	Case No.:20/44/83-ALC1/2006	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status :Case Approved
	HQ File :01/83/050/01059/AM07/	RLA File :03/95/040/01188/AM07/	Lic.No/Date:0310413368 22.12.2006	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (PC.II.. Div.) forwarded vide their U.O. No. 46013/33/2006- PC.II dated 20.8.2007 and decided to approve this case as under:- Item of Export Adhesive coated Polyester -----1 SQ. Metre Fabric Tesa Tape Black (Type 51608/4606, Size 19 mm x 25 meters/9 mm x 25 metres Item of Import Relevant adhesive coated polyester-----1.05 SQ. Metre Fabric Tape Black 1.02 SQ. Metre (Type 51608/4606, Size 1140 mm Width x 25 meters RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

16	Case No.:3/48/87-ALC1/2006	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status :Deffered and Re-indexed
	HQ File :01/87/050/00861/AM07/	RLA File :05/24/040/00815/AM07/	Lic.No/Date:0510197127 02.01.2007	Defer Date:31.10.2007
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 31.10.2007.			

17	Case No.:60/44/83-ALC1/2006	Party Name:NAGAR HA VELI PERFUMES & AROMATIS	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01147/AM07/	RLA File :03/95/040/01222/AM07/	Lic.No/Date:0310415018 08.01.2007	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.10.2007			

18	Case No.:63/44/83-ALC1/2006	Party Name:WAXOILS PRIVATE LIMITED	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01158/AM07/	RLA File :03/95/040/01099/AM07/	Lic.No/Date:0310415374 10.01.2007	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 31.10.2007.			

19	Case No.:15/46/82-ALC1/2006	Party Name:BALMER LA WRIE & CO LTD	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Case Approved
	HQ File :01/82/050/01561/AM07/	RLA File :04/24/040/00387/AM07/	Lic.No/Date:0410086890 12.01.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments forwarded by the D/o C&PC(Ch.Divn.) vide their U.O. No. 14010/48/2007/Ch.II dated 24.9.2007 and decided to approve the case as under. Item of Exports Balmol PBX 20 (Synthetic Fat Liquors)-----1Kg. Containing: Ammoniated sulphochlorinated paraffin was : 17.5% Min. Chlorinatesd Parraffin wax: 5.3% min. Lauryl Alcohol Ethoxylate HLB 13:5.3% min.			

Itme of Import

1. Parraffin Wax -----0.156 Kg.
2. Lauryl Alcohol Ethoxylate HLB 13-----0.054 kg.
3. Sodium Lauryl Ether Sulphate---- 0.036 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

20	Case No.:422/24/83-ALC1/2007	Party Name:VIVIMED LABS LIMITED	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01192/AM07/	RLA File :09/24/040/00449/AM07/	Lic.No/Date:0910029183 05.02.2007	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.10.2007.			

21	Case No.:16/50/83-ALC1/2006	Party Name:VALLEY VELVETTE PVT. LTD.	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01200/AM07/	RLA File :08/24/040/00094/AM07/	Lic.No/Date:0810062773 06.02.2007	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 31.10.2007.			

22	Case No.:16/49/81-ALC2/2006	Party Name:SWASTIK POLYMERS	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Transferred to Different Section
	HQ File :01/81/050/00905/AM07/	RLA File :05/24/040/00873/AM07/	Lic.No/Date:0510199156 08.02.2007	Defer Date:03.10.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it			

is drug item.

23	Case No.: 4/2/82-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01705/AM07/	RLA File :02/24/040/00339/AM07/	Lic.No/Date:0210098511 26.02.2007	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 31.10.2007.			

24	Case No.: 2/18/83-ALC1/2007	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01296/AM07/	RLA File :05/24/040/00956/AM07/	Lic.No/Date:0510200252 01.03.2007	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 31.10.2007.			

25	Case No.: 9/51/81-ALC2/2006	Party Name:SHARP STATIONERY PRODUCTS	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00959/AM07/	RLA File :08/93/040/00372/AM07/	Lic.No/Date:0810063343 02.03.2007	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 31.10.2007.			

26	Case No.: 10/1/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01332/AM07/	RLA File :17/24/040/00083/AM07/	Lic.No/Date:1710001579 12.03.2007	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.10.2007

27	Case No.: 470/24/83-ALC1/2007	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status: Case Approved
	HQ File :01/83/050/01339/AM07/	RLA File :09/21/040/00634/AM07/	Lic.No/Date:0910029665 14.03.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their O.M. No.15022/13/2007 dated 10.7.2007 and decided to approve this case as under:- Item of Export Acephate 90% Prills----- 1 kg. Item of Import 1 O,O-Dimethyl Phosphoramido Thioate----- 1.259 kg. (DMPAT) (90%) 2 Methylene Dichloride -----0.396 kg. 3 Ethyl Acetate-----0.192 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

28	Case No.: 5/9/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/01340/AM07/	RLA File :05/24/040/01001/AM07/	Lic.No/Date:0510201014 14.03.2007	Defer Date:31.10.2007
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 31.10.2007.			

29	Case No.:11/3/83-ALC1/2007	Party Name:SPECTRUM INTERNATIONAL	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01347/AM07/	RLA File :03/95/040/01518/AM07/	Lic.No/Date:0310423322 15.03.2007	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.10.2007.			

30	Case No.:8/4/83-ALC1/2007	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01379/AM07/	RLA File :03/95/040/01615/AM07/	Lic.No/Date:0310424638 27.03.2007	Defer Date:03.10.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.			

31	Case No.:9/9/83-ALC1/2007	Party Name:LACTOSE (INDIA) LTD.,	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Transferred to Different Section
	HQ File :01/83/050/00024/AM08/	RLA File :03/95/040/01500/AM07/	Lic.No/Date:0310425398 02.04.2007	Defer Date:03.10.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.			

32	Case No.:4/18/83-ALC1/2007	Party Name:SPECIALITY PAPERS LIMITED	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00023/AM08/	RLA File :03/95/040/01502/AM07/	Lic.No/Date:0310425391 02.04.2007	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to ask firm to furnish production and consumption data duly			

certified by Excise for 1 year.

Accordingly the case may be re-listed on 31.10.2007

33	Case No.:5/18/83-ALC1/2007	Party Name: PANAMA PETROCHEM LTD.	Meet No/Date: 25/83-ALC1/2007 03.10.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/00033/AM08/	RLA File :03/95/040/01411/AM07/	Lic.No/Date: 0310425610 04.04.2007	Defer Date: 03.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG..). Accordingly the case may be re-listed on 31.10.2007.			

34	Case No.:1/8/83-ALC1/2007	Party Name: SADATAN PURE AYURVEDA PVT. LTD.	Meet No/Date: 25/83-ALC1/2007 03.10.2007	Status: Case Approved
	HQ File :01/83/050/00047/AM08/	RLA File :03/95/040/01603/AM07/	Lic.No/Date: 0310425857 05.04.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/57/2007-PC.II dated 31.8.2007 and decided to approve this case as per General Policy for packing material HB of Procedure Vol. II. The packing material form is allowed as net +1% wastage. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

35	Case No.:8/10/83-ALC1/2007	Party Name: HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date: 25/83-ALC1/2007 03.10.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/00042/AM08/	RLA File :02/24/040/00002/AM08/	Lic.No/Date: 0210099761 05.04.2007	Defer Date: 03.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 31.10.2007			

	Case No.:10/10/83-ALC1/2007	Partv Name: JAYDEEP PETRO-CHEM CO.	Meet No/Date: 25/83-ALC1/2007	Status: Deffered
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36		P. LTD,	03.10.2007	and Re-indexed
	HQ File :01/83/050/00097/AM08/	RLA File :04/24/040/00003/AM08/	Lic.No/Date:0410088895 11.04.2007	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 31.10.2007.			

37	Case No.:13/14/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Case Approved
	HQ File :01/83/050/00100/AM08/	RLA File :17/24/040/00003/AM08/	Lic.No/Date:1710001616 12.04.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/151/2004/Ch.II dated 31.3.2006 and decided to approve this case on repeat basis as under:- Item of Export Esteem-10-BL ----- 1kg. Castor Oil Ethoxylate (38 moles) Item of Import 1. Ethylene Oxide ----- 0.373 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:10/4/85-ALC3/2007	Party Name:STYL RITE OPTICAL INDUSTRIES	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Deffered and Re-indexed
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38	HQ File :01/85/050/00009/AM08/	RLA File :03/95/040/01632/AM07/	Lic.No/Date:0310426882 16.04.2007	Defer Date:31.10.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 31.10.2007.				

39	Case No.:18/14/83-ALC1/2007	Party Name:VESUVIUS INDIA LTD	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00271/AM08/	RLA File :08/24/040/00028/AM08/	Lic.No/Date:0810064686 07.05.2007	Defer Date:31.10.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 31.10.2007.				

40	Case No.:582/24/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00288/AM08/	RLA File :03/94/040/01412/AM07/	Lic.No/Date:0310428731 08.05.2007	Defer Date:31.10.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 31.10.2007.				

41	Case No.:587/24/83-ALC1/2007	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Case Approved
	HQ File :01/83/050/00306/AM08/	RLA File :09/24/040/00027/AM08/	Lic.No/Date:0910030248 14.05.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their O.M. No.14010/119/2005-Ch-II dated 27.02.2006 and decided to approve this case on repeat basis as under:- Item of Export				

41

Tricyclazole Technical 75% WP-----1 kg.

Item of Import

1 Ortho Toluidine-----0.672 kg.

2 Ammonium Thiocyanate-----0.528 kg.

3 Hydrazine Hydrate 100% -----0.582 kg.

4 Formic Acid-----0.572 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:17/18/83-ALC1/2007

Party Name:HP INTERNATIONAL

Meet No/Date:25/83-ALC1/2007
03.10.2007

Status:Case
Approved

HQ File :01/83/050/00323/AM08/

RLA File :03/94/040/00091/AM08/

Lic.No/Date:0310429389
15.05.2007

Defer Date:

Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their O.M. No.46011/62/2006-PC-II dated 16.7.2007 and decided to approve this case as under:-

Item of Export

PVC Cement----- 1kg.

Item of Import

1. Tetra Hydro Furan ----- 0.02 kg.

2. Cyclohexanone ----- 0.75 kg.

3. Methyl Ethyl Ketone (MEK)-----0.11 kg.

4. Silica-----0.04 kg.

5. PVC Resin-----0.11 kg.

42

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

43	Case No.: 20/18/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status: Case Rejected
	HQ File :01/83/050/00346/AM08/	RLA File :17/24/040/00016/AM08/	Lic.No/Date:1710001646 16.05.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments forwarded by the D/o C&PC(Ch.Divn.) vide their U.O. No. 14010/46/2007/Ch.II dated 24.9.2007 and decided to close the case as the party has not furnished the authentic technical literature in support of norms applied. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

44	Case No.: 599/24/83-ALC1/2007	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/00335/AM08/	RLA File :09/24/040/00044/AM08/	Lic.No/Date:0910030268 16.05.2007	Defer Date:31.10.2007
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.10.2007.			

45	Case No.: 22/18/83-ALC1/2007	Party Name:TEC LAM INDUSTRIES	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/00362/AM08/	RLA File :07/24/040/00067/AM08/	Lic.No/Date:0710051680 17.05.2007	Defer Date:17.10.2007
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 17.10.2007.			

	Case No.: 21/14/83-ALC1/2007	Party Name:SHARP STATIONERY PRODUCTS	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status: Deffered and Re-indexed
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46	HQ File :01/83/050/00383/AM08/	RLA File :08/93/040/00059/AM08/	Lic.No/Date:0810065014 23.05.2007	Defer Date:31.10.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 31.10.2007.				

47	Case No.:26/18/83-ALC1/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00419/AM08/	RLA File :03/95/040/01374/AM07/	Lic.No/Date:0310430313 23.05.2007	Defer Date:31.10.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.10.2007.				

48	Case No.:22/14/83-ALC1/2007	Party Name:STP LIMITED	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00394/AM08/	RLA File :02/24/040/00048/AM08/	Lic.No/Date:0210101014 24.05.2007	Defer Date:31.10.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 31.10.2007.				

49	Case No.:24/18/83-ALC1/2007	Party Name:EAGLE PRESS PRIVATE LIMITED,	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Case Approved
	HQ File :01/83/050/00391/AM08/	RLA File :04/24/040/00061/AM08/	Lic.No/Date:0410089592 24.05.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o IPP vide their letter dated 3.10.2007 decided to approve the case as under:				
Item of Import				

Qty. of import item at sr. No. 4 (Kodak Versamark FD 1040 IR Scannable Ink) may be allowed 56.73 kg.
Qty. of import item at sr. No. 6 (Invisible Flexo 1565GFC Fluorescent Yellow Ink enclosed) may be allowed 26.43 kg.

Rest will be allowed as applied for.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

50	Case No.:24/14/83-ALC1/2007	Party Name:JBF INDUSTRIES LIMITED.	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00452/AM08/	RLA File :03/94/040/00150/AM08/	Lic.No/Date:0310431068 30.05.2007	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 31.10.2007.			

51	Case No.:35/18/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00472/AM08/	RLA File :03/94/040/01483/AM07/	Lic.No/Date:0310431192 31.05.2007	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 31.10.2007.			

52	Case No.:36/18/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00475/AM08/	RLA File :03/94/040/01485/AM07/	Lic.No/Date:0310431198 31.05.2007	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 31.10.2007.			

53	Case No.:29/18/83-ALC1/2007	Party Name:KUMAR ORGANIC PRODUCTS LIMITED,	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00460/AM08/	RLA File :07/24/040/00158/AM08/	Lic.No/Date:0710051870 04.06.2007	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 31.10.2007.			

54	Case No.:31/18/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Case Approved
	HQ File :01/83/050/00462/AM08/	RLA File :17/24/040/00023/AM08/	Lic.No/Date:1710001660 05.06.2007	Defer Date:
	Decision :The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.14010/140/2004.Ch.II dated 14.8.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under: Export Item Product 48 AE----- 1 kg. Tridecyl Alcohol 5 moles Ethoxylate Import item Tridecyl Alcohol----- 0.4762 kg. Ethylene Oxide----- 0.5238 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:32/18/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Deffered and Re-indexed
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55	HQ File :01/83/050/00463/AM08/	RLA File :17/24/040/00024/AM08/	Lic.No/Date:1710001661 05.06.2007	Defer Date:31.10.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.10.2007.				

56	Case No.:40/18/83-ALC1/2007	Party Name:ROSSARI BIOTECH	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00488/AM08/	RLA File :03/95/040/00213/AM08/	Lic.No/Date:0310431593 05.06.2007	Defer Date:31.10.2007
Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda.The representative of Chemical Division stated that the information had been called for from the firm vide letter dated 20.9.07 and that reply is awaited.The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 31.10.2007.				

57	Case No.:39/18/83-ALC1/2007	Party Name:SUPERLITE JOINTINGS PVT. LTD.	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00487/AM08/	RLA File :05/24/040/00187/AM08/	Lic.No/Date:0510204667 08.06.2007	Defer Date:31.10.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 31.10.2007.				

58	Case No.:694/24/83-ALC1/2007	Party Name:INDIAN CORK INDUSTRIES	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Case Approved
	HQ File :01/83/050/00547/AM08/	RLA File :05/24/040/00214/AM08/	Lic.No/Date:0510205086 19.06.2007	Defer Date:
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of following information from the firm, as per the written comments dt. 3.10.2007 from Deptt. of IPP .				
1. % Rubber & % Cork content in export.				

2. Production of item of export for last one year and corresponding consumption of various of raw material duly certified by Central Excise.

Accordingly the case may be re-listed on 31.10.2007.

59	Case No.:48/18/83-ALC1/2007	Party Name:ROSSARI BIOTECH	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status :Deffered and Re-indexed
	HQ File :01/83/050/00736/AM08/	RLA File :03/95/040/00268/AM08/	Lic.No/Date:0310433366 20.06.2007	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.10.2007.			

60	Case No.:1/17/85-ALC3/2007	Party Name:STYL RITE OPTICAL INDUSTRIES	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status :Deffered and Re-indexed
	HQ File :01/85/050/00048/AM08/	RLA File :03/95/040/00074/AM08/	Lic.No/Date:0310433520 22.06.2007	Defer Date:31.10.2007
	Decision : Not considered in agenda			

61	Case No.:753/24/83-ALC1/2007	Party Name:INDOFIL CHEMICALS COMPANY(A DIV.OF INDOFIL ORGANIC	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status :Case Approved
	HQ File :01/83/050/00678/AM08/	RLA File :03/94/040/00111/AM08/	Lic.No/Date:0310434431 29.06.2007	Defer Date:
	Decision : The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.15022/6/2006.Ch.II dated 20.4.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under: Export Item Cymoxanil Technical ----- 1 kg.			

Import item

2-Cyano N-[(ethylamino) Carbonyl]acetamide -----0.867 kg.
(N Cyano Acetyl Ethyl Urea)

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:820/24/83-ALC1/2007

Party Name:INDOFIL CHEMICALS
COMPANY(A DIV.OF INDOFIL ORGANIC

Meet No/Date:25/83-ALC1/2007
03.10.2007

Status :Case
Approved

HQ File :01/83/050/00806/AM08/

RLA File :03/94/040/00367/AM08/

Lic.No/Date:0310436159
13.07.2007

Defer Date:

Decision :The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.15022/6/2006.Ch.II dated 20.4.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under:

Export Item

Cymoxanil Technical -----1 kg.

Import item

2-Cyano N-[(ethylamino) Carbonyl]acetamide -----0.867 kg.
(N Cyano Acetyl Ethyl Urea)

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:807/24/83-ALC1/2007

Party Name:ARIES DYE CHEM
INDUSTRIES,

Meet No/Date:25/83-ALC1/2007
03.10.2007

Status :Case
Approved

63	HQ File :01/83/050/00774/AM08/	RLA File :08/24/040/00103/AM08/	Lic.No/Date:0810066075 18.07.2007	Defer Date:
Decision : This case will be processed manually as there is no data available				

64	Case No.:918/24/83-ALC1/2007	Party Name:AROCHEM INDUSTRIES	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Transferred to Different Section
	HQ File :01/83/050/00931/AM08/	RLA File :03/94/040/00371/AM08/	Lic.No/Date:0310437527 26.07.2007	Defer Date:03.10.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.			

65	Case No.:855/24/83-ALC1/2007	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00855/AM08/	RLA File :03/94/040/00419/AM08/	Lic.No/Date:0310437781 31.07.2007	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.10.2007.			

	Case No.:859/24/83-ALC1/2007	Party Name:DAI-ICHI KARKARIA LIMITED	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Case Approved
	HQ File :01/83/050/00860/AM08/	RLA File :03/94/040/00301/AM08/	Lic.No/Date:0310437816 31.07.2007	Defer Date:
	Decision : The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.14010/64/2001.Ch.III dated 9.12.2005 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP on repeat basis as under: Export product			

66

Pour point Depressant/ Flow Improver containing 44 to 50% of polymers of Acrylates of Behenyl alcohol, Cetyl alcohol and stearyl alcohol ----- 1kg

Import items

1. Behenyl alcohol -----0.247 kg.
2. Cetostearyl Alcohol -----0.094 kg.
3. Acrylic acid -----0.082 kg.
4. Mixed Zylene -----0.301 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:860/24/83-ALC1/2007	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Case Approved
HQ File :01/83/050/00861/AM08/	RLA File :03/95/040/00409/AM08/	Lic.No/Date:0310437825 31.07.2007	Defer Date:

Decision :The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (Chem. Div.) forwarded vide their U.O. No. 14010/77/2006/Ch.-II dated 22.1.2007 and decided to approve this case on repeat basis as under:-

Item of Export

2-Amino Dimethyl Terphthalate -----1 kg.

Item of import

Dimethyl Terphthalate -----1.260 kg.
Ortho Dichloro Benzene-----0.980 kg.

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Formic Acid -----0.020 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

68	Case No.:861/24/83-ALC1/2007	Party Name:SATYAM PHARMA CHEM PVT LTD	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00862/AM08/	RLA File :03/95/040/00374/AM08/	Lic.No/Date:0310437836 31.07.2007	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.10.2007.			

69	Case No.:863/24/83-ALC1/2007	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00864/AM08/	RLA File :03/94/040/00423/AM08/	Lic.No/Date:0310437878 31.07.2007	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.10.2007.			

70	Case No.:870/24/83-ALC1/2007	Party Name:DINESHCHANDRA PAPERS PVT.LTD.	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Case Approved
	HQ File :01/83/050/00872/AM08/	RLA File :04/24/040/00124/AM08/	Lic.No/Date:0410090396 01.08.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o IPP vide their letter dated 3.10.2007 decided to approve the case as applied for with change in description as under: Item of Export Paper Plates (Circular shape) ----- 50000 kg.			

Item of Import

White pulp board of relevant GSM-----62500 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:922/24/83-ALC1/2007

Party Name:DUJODWALA PRODUCTS LTD.,

Meet No/Date:25/83-ALC1/2007
03.10.2007

Status:Case
Approved

HQ File :01/83/050/00935/AM08/

RLA File :03/94/040/00436/AM08/

Lic.No/Date:0310438122
01.08.2007

Defer Date:

Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/51/2005/Ch.III dated 12.5.2005 decided to approve this case on repeat basis as under:-

Item of Export

Sodium Acetate Trihydrate ----- 1 kg.

Item of Import

1 Acetic Acid----- 0.464 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:880/24/83-ALC1/2007

Party Name:SARNA CHEMICALS PVT.LTD.

Meet No/Date:25/83-ALC1/2007
03.10.2007

Status:Deffered
and Re-indexed

HQ File :01/83/050/00885/AM08/

RLA File :03/95/040/00424/AM08/

Lic.No/Date:0310438322
06.08.2007

Defer
Date:31.10.2007

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.10.2007.

73	Case No.:885/24/83-ALC1/2007	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00892/AM08/	RLA File :03/95/040/00830/AM07/	Lic.No/Date:0310438385 06.08.2007	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.10.2007			

74	Case No.:886/24/83-ALC1/2007	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00893/AM08/	RLA File :03/95/040/00982/AM07/	Lic.No/Date:0310438387 06.08.2007	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.10.2007			

75	Case No.:887/24/83-ALC1/2007	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:25/83-ALC1/2007 03.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00894/AM08/	RLA File :03/95/040/0086		